

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 371 of 2012

Monday, this the 9th day of June, 2014

CORAM:

Hon'ble Mr. Justice A.K. Basheer, Judicial Member
Hon'ble Mr. Shashi Prakash, Administrative Member

P. Kannan, aged 56 years, S/o./ K. Paidal, (Ex. Loco Pilot (Mail)/Southern Railway/Calicut, Residing at : No. 8D, Ward No. 39, Athulya Compound, West Hill – Chungam, Calicut – 673 005. **Applicant**

(By Advocate – Mr. T.C. Govindaswamy)

V e r s u s

1. Union of India, represented by the General Manager, Southern Railway, Headquarters Office, Park Town PO, Chennai-600 003.
2. The Sr. Divisional Mechanical Engineer, Southern Railway, Palghat Division, Palghat-678 002.
3. The Divisional Railway Manager, Southern Railway, Palghat Division, Palghat – 678 002.
4. Chief Operations Manager, Southern Railway, Chennai. **Respondents**

(impleaded as additional 4th respondent vide order dated 09.06.2014 in OA No. 371 of 2012)

(By Advocate – Mr. Thomas Mathew Nellimootttil)

This application having been heard on 09.06.2014, the Tribunal on the same day delivered the following:

O R D E R

By Hon'ble Mr. Justice A.K. Basheer, Judicial Member-

When this case is taken up for consideration it is noticed that the applicant has not exhausted the statutory remedy available to him under Rule

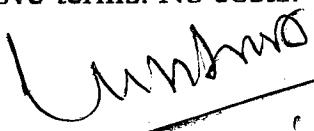
W

25 of the Railway Servants (Discipline & Appeal) Rules, 1968. It will be open to the applicant to exhaust the said remedy.

2. If the applicant prefers a revision petition within two weeks from the date of receipt of a copy of this order, the revisionary authority viz. Chief Operations Manager, Southern Railway, Chennai who is impleaded as additional respondent No. 4, shall entertain the same ignoring the delay and take a decision thereon in accordance with law. This shall be done as expeditiously as possible at any rate within a period of three months from the date of receipt of the revision petition from the applicant. Necessarily the revisionary authority shall give sufficient opportunity to the applicant to be heard, if he so desires. It is made clear that we have not considered the merit or demerit of any of the contentions raised by the applicant in this Original Application.

3. Original Application is disposed of in the above terms. No costs.


(SHASHI PRAKASH)
ADMINISTRATIVE MEMBER


(JUSTICE A.K. BASHEER)
JUDICIAL MEMBER

“SA”